

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 68 of 2016 & IA No. 175 of 2016

AND

Appeal No. 69 of 2016 & IA No. 176 of 2016

Dated: 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Punjab State Power Corporation Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Vishrov Mukherjee

Mr. Rohit Venkat

Ms. Raveena Dhanija for R.2

ORDER

Learned counsel for the respondents seek three weeks time to file reply. They may file the same on or before 28.04.2017 after serving copy on the other side.

List these matters on **15.05.2017**. In the meantime, if any order is passed by the State Commission, the parties are at liberty to mention before us.

**(I. J. Kapoor)
Technical Member**

ts/kt

**(Justice Ranjana P. Desai)
Chairperson**